

ITEM NO.27

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16747/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SA No. 795/2011 passed by the High Court Of Judicature At Allahabad)

ONKAR PRASAD (DECEASED) THROUGH LRS & ORS.

Petitioner(s)

VERSUS

SHANTI SWAROOP (DECEASED) THROUGH LRS

Respondent(s)

(FOR ADMISSION)

Date : 14-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Naresh Kaushik, Adv.
Mr. Vardhman Kaushik, AOR
Mr. Manoj Joshi, Adv.
Mr. Dhruv Joshi, Adv.
Mr. Shubham Dwivedi, Adv.
Ms. Shikha John, Adv.
Mr. Anand Singh, Adv.
Mrs. Lalitha Kaushik, Adv.

For Respondent(s) Mr. Randhir Kumar Ojha, AOR

Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Somnath Bhattacharya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, on the limited question as to whether in the factual background, Article 59 of the Limitation Act or Article 113 of the Limitation Act, that would be applicable.

Mr. Randhir Kumar Ojha, Advocate, accepts and waives notice on behalf of Respondent No.1.

Mr. Anupam Mishra, Advocate, accepts and waives notice on

behalf of Respondents No. 1.3(i), 1.3(ii) and 1.4.

Notice be issued to remaining contesting respondents.

In the meanwhile, the parties shall maintain status quo as of today, in respect of the property in question.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)